

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH LUCKNOW

ANNEXURE

INDEX SHEET  
T.A. 1232/82 W.P. 6933/83  
CAUSE TITLE ..... OF .....

NAME OF THE PARTIES..... R.K. Sharma .....

..... Applicant

Versus

..... Compt. of India-Ex. .... Respondent

Part A, B & C

Sl. No.	Description of documents	Page
1	Index sheets.	A1 to A3
2	order sheets 03-8-92 to order sheets A4 to A7.	
3	Copy of Petition for leave.	A8 to A18
4	Power	A19
5	stay applications for leave	A20 to A21
6	Ordering	A22 to A23
7		
8		
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10		
11		
12		
13		

CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

*Decided and*

Dated 3/5/12

Counter Signed.....

*18/C destroyed on 9-5-12*  
Section Officer / In charge

Signature of the  
Dealing Assistant

## CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

## FORM OF INDEX

~~D.A./T.A./R.A./C.C.P./~~ No. 1232/1987

R.K. Sharma vs O.O.I.

## PART - I

1.	Index Papers	:-	182
2.	Order Sheet	:-	3 to 8. Dismissed for default in de order dt. 31/8/92
3.	Any other orders	:-	—
4.	Judgement	:-	8
5.	S.L.P.	:-	—

D.Y. Registrat

Supervising Officer

Dealing Clerk

Note :- If any original document is on record - Details. Nil

Dealing Clerk

Girish Kumar

V.K. Mishra

CIVIL  
CRIMINAL

SIDE

GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case ..... W.P. 6933-83

Name of parties ..... Ram Kishna, Son, v. Union of India

Date of institution ..... 26.12.83

Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Number of stamps	Court-fee	Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
1	2	3	4	5	6	7	8	9
					Rs. P.			
	1	W.P. with affidavits and Annex	11	-	102-00			
	2	Power	-	-	5-00			
	3	Exch 14622 (W) 83 p 83	-	-	5-00			
	4	Memorandum	-	-	-			
	5	Arch Sheet	-	-	-			
	6	Bad Copy	1	-	-			

I have this

day of

198

examined

the record and compared the entries on this sheet  
corrections and certify that the paper correspond  
of the aggregate value of Rs. ..... that all orders  
and in order up to the date of the certificate.

the papers on the record. I have made all necessary  
the general index, that they bear Court-fee stamps  
been carried out, and that the record is complete

Munsarim

Clerk

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH - LUCKNOWCASE TITLE

T.A.M.C. 1232/87

W.P. N. 6933/83

NAME OF PARTIES. R. K. Sharma

APPLICANTVERSUS

Union of India

RESPONDENTSS.I.M.C.Description of documentsPageFile A

(1) Order Shrd.	—	A1
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(8) Order Shrd.	—	A20, A21

File B

B-22 - B-39

**MEMO**

~~For reference as 100ps~~

Total

Correct but first Court-fee report  
will be taken in receipt of lower  
Court's stamp

~~Paper filed. Copy of F.O.~~

~~Should also be filed.~~

~~Water Beach~~

Last unexpired Annexure 2

= 27.9.83

Disturb - Lockdown  
Group should be corrected

Mr  
24/12/83

Ap Corrected  
By

Recruit Copies for 100s 1 to 3

D. S. R. A. D. H. A. T. A.

( D. S. R. A. D. H. A. T. A. )  
Advocate

Senior Standing Counsel

Central Govt.

25-12-1983

Hon. D. N. Jay, J.  
Hon. K. M. Goyal, J.

There is no urgency as  
the order of termination is dated  
27.9.1983. Let this ant petition  
be listed on 3.1.1984 along with  
the Stay application.

26/12/83

Hon. K. M. Goyal, J.  
Hon. S. S. Ahmad, J.

The case may be shown  
in the come list - in the next week

Open  
3-1-1984

Other



10/10/100  
24/12/83

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow

Writ Petition No.

6933 of 1983



Ram Krishna Sharma, aged about 55½ years, son  
of late Ram Swaroop Sharma, resident of 127,  
Chikoowala, Dehradun.

... Petitioner

Versus

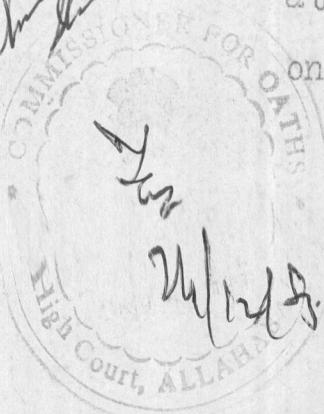
1. Union of India, through the Director  
General, Dak Tar Bhawan, New Delhi.
2. Deputy General Manager, Telecom (Admins).  
U.P.Circle, Lucknow.
3. Superintendent Incharge, Central Telegraph  
Office, Dehradun.

... Opp. Parties.

WIT PETITION UNDER ARTICLE 226 OF THE  
CONSTITUTION OF INDIA

The petitioner named above most respectfully  
showeth:

1. That the petitioners' date of birth as  
recorded in the service book is 4.7.1928.
2. That the petitioner was appointed as  
Time Scale Clerk in Central Telegraph Office  
at Agra on 12.8.1944. He was declared confirmed  
on the said post during August, 1952.



(4) 5/1983

**ORDER SHEET**

IN THE HIGH COURT      JUDICATURE AT ALLAHABAD  
 W.C.P.      No. 6933 of 1983  
 26.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned		
		1	2	3
26-12-83	<p>Hon. D.N. Jha, J          Hon. K.N. Nath, J</p> <p>There is no  <u>urgency</u> - - - - -</p> <p>stay application</p> <p>Sd: D.N. Jha          Sd: K.N. Nath          26-12-83</p> <p>C.M. A. NO 14622 @ 83</p>			
26-12-83	<p>Hon. D.N. Jha, J          Hon. K.N. Nath, J</p> <p>wt along with          the w.p.</p> <p>Sd: D.N. Jha          Sd: K.N. Nath          26-12-83</p>			
31-84	<p>Hon. K.N.G, J          Hon. S.S.A, J</p> <p>The case may be          shown in the cause list          in the next week.</p> <p>Sd: K.N.G          Sd: S.S.A          31-84</p>			

(3)

Date	Note of progress of proceedings and routine orders	Date to which case is adjourned
1	2	3
17-1-84	171-84	To
	Hon. Mr. C. C. M.	next mon
	14622-84 was	
	See ICWAGS	
	See SRAJ	
24/1/84	Fixed	
24/1/84	Other ICWAGS	
	Hussain S	
10-2-84	Hon. K. S. V. J.	
	Hon. K. N. M. J.	
	Put up for	
	Address on	
13-2-84	13-2-84	
	n.m	
	10/2/84	
13-2-84	Hon. ICWAGS	
	See SRAJ	
13-2-84	Hon. ICWAGS	
	See SRAJ	
13-2-84	Hon. ICWAGS	
	See SRAJ	

**ORDER SHEET**  
IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.H. No. 6933 of 1983

Date	Note of progress of proceedings and routine orders	Dated of which case is adjourned
1	2	3
14-2-84	<p>Mr. K. N. G. - L. T. M. S.</p> <p>Stand by.</p> <p><del>Open</del> 14-2-84</p> <p>f.</p>	f. pmall
12-4-84	<p>Fixed with C.W. 14622 83 for oral.</p> <p>Hon. D. N. Jha J Hon. S. S. J.</p>	

*Order Sheet*

TA no 1232 of 1987

Ramkrishna Sharma vs. U.O.S.

⑦

A/X

Serial number of order and date

Brief Order, Mentioning Reference if necessary

How complied with and date of compliance

23/3/90

Hon. Mr. D.K. Agarwal, S.M.  
Hon. Mr. K. Obayya, A.M.

Shri G. Kalwani, for the petitioner and Shri B.D. Chadda, brief holder of Shri D.S. Landhawa, for the respondent are present.

Admit.

Let counter affidavit be filed within 6 weeks, here of and rejoinder affidavit, if any, within 2 weeks thereafter.

List if for hearing on  
4/9/90.

A.M.

J.P.  
J.M.

S.R.O.

22/11/90

No sitting. Adjourn to 13.11.90

case not received A.M. to  
22.11.91.

22.1.92

No sitting of D.M. adj to  
10.4.91

Dinesh/

(8)

(AD)

10.4.91

No. Siting of D.B. adjourned 29.8.91

d

24.8.91

No. Siting of D.B. adjourned  
to 12.11.91

d

12.11.91

No. Siting of D.B.  
adjourned 15.1.92

d

15.1.92

No. Siting of D.B. adjourned  
7.4.92

k

7.4.92

No. Siting of D.B. adjourned  
to 7.7.92

d

7.7.92

No. Siting of D.B.  
adjourned 3.8.92

d

O.R.

No C.A has been  
filed so far

S.P.D.

S

30/7/92

3-8-92

For Mr. Justice V.C. Sivastava, V.C.  
For Mr. K. Chayya, A.M.

No one is present. The case  
is dismissed for non-prosecution

B

A.M.

(yg)

lin  
V.C.

Ch. A 60 (a)  
13

(A3)

10584

8

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

Writ Petition No. - 6933 of 1983.

Ram Krishna Sharma ... Petitioner  
Vs  
Union of India & others ... Opp. Parties.

I N D E X

Sl.No.	Particulars	Page No.
1.	Memo of writ petition	1-6
2.	Affidavit	7-8
3.	Ann.1 - copy of orders of promotion	9-10
4.	Ann.2 - Impugned orders of retirement notice dt 27.9.83. (Original)	11
5.	Stay application	Separate
6.	Power	12

Lucknow, dated  
24.12.1983.

  
(G. Kalwani)  
Advocate

Counsel for the Petitioner.

AS ✓ ✓

3. That the petitioner was promoted to the post of Section Supervisor during the year 1966 and he was declared confirmed on the said post during 1968. He continued to serve at Agra even after his promotion was made.

4. That again the General Manager, Telecommunication, U.P. Circle Lucknow had passed orders of promotion of the petitioner to the post of Senior Section Supervisor on 23rd July, 1983 and was transferred to Dehradun. A true copy of the promotion orders of the petitioner is annexed herewith as Annexure no.1 to this writ petition.

5. That the appointing authority of the petitioner is General Manager, Telecommunication, U.P. Circle, Lucknow.

6. That the petitioner took over his charge as Senior Section Supervisor at Dehradun on 29.7.1983 and was carrying out his duties without any complaint from his senior officers.

7. That during the entire service, the petitioner earned excellent reports and no adverse entry was ever communicated to him.

8. That at the time when the petitioner was promoted, he had already crossed the age of 55 years and thus he was entitled to continue upto the age of 58 years. A departmental promotion committee considered the name of the petitioner for promotion to the post of Senior Section Supervisor and the petitioner was accordingly promoted.



*Re: Prakash Kumar*

9. That the petitioner was surprised to receive a letter issued by the opposite party no.2 by means of which it has been notified that the petitioner will be completing 30 years of qualifying service for pension on the 4th of July 1976 and he shall retire from service on the forenoon of the day following the date of expiry i.e. 27.12.83 of three months computed from the date following the date of service of this notice on the petitioner. An original copy of the letter/order dated 27.9.83 is annexed herewith as Annexure no.2 to this writ petition.

10. That the aforesaid notice of retirement has been issued by exercising the powers conferred by clause 1(b) of Rule 48 of the Central Civil Services (Pension) Rules, 1972. The said Rule is mentioned hereunder:

"Rule 48(1) At any time after a government servant has completed 30 years qualifying service, he may be required by the appointing authority to retire in the public interest.

Provided that the appointing authority may also give a notice in writing to a government servant atleast three months before the date on which he is required to retire in the public interest or 3 months pay and allowances in lieu of such notice.

11. That as stated in the preceding paragraphs, the appointing authority of the petitioner was General Manager and hence the Deputy General Manager who is below in rank to the General Manager had no powers or authority to have issued the impugned



*From J. S. S.*

A7

X

notice of retirement of the petitioner.

12. That as stated in the preceding paragraphs, the work and conduct of the petitioner was found to be excellent and there was nothing wrong in him to retire from service in public interest when hardly prior to it, the petitioner was promoted to the post of Senior Section Supervisor and he joined his duties on the said post at Dehradun.

13. That as far as the petitioner came to know, no screening committee has taken place for considering the cases of the employees to be retired in public interest. And as such the decision taken by the opposite party no.2 is not based on any material before him to exercise the powers vested by Section 48 of the Rules.

14. That the opinion formed by the opposite party no.2 is not based on any material which has resulted in to issue the orders of pre-mature retirement of the petitioner in public interest.

15. That the powers, if any, vested in the opposite party no.2 are not unfettered to be exercised by him but the powers could be exercised on consideration of cogent and reasonable cause. In the instant case of the petitioner, the opposite party no.2 had not exercised the powers on any basis which could be termed that the petitioners' pre-mature retirement would be in public interest.



*From Shri Shri*  
*Shri Shri*

AD

P/V

16. That the petitioner has not handed over his charge but in case no interim orders will be passed by this Hon'ble Court, he will be forced to handover his charge on 27.12.1983 after completion of notice period, which ultimately will cause him serious loss and injury.

17. That being aggrieved and there being no other speedy, efficacious remedy left with the petitioner, he prefers this writ petition amongst others on the following

#### GROUNDS

(1) Because Rule 48 of Central Civil Services (Pension) Rules, 1972 envisages that the appointing authority only can give the notice of retirement but in the instant case, the appointing authority had not issued such notice and hence the impugned orders are ab-initio void and illegal.

(2) Because the opposite party no.2 had no powers or authority to issue the notice of premature retirement of the petitioner.

(3) Because there was no material before the opposite party no.2 to form his opinion for premature retirement of the petitioner in public interest.

(4) Because Rules 48 of CCS(Pension)Rules, 1972 does not confer unfettered powers on the authorities to exercise the same and as such the impugned orders of pre-mature retirement are illegal and not sustainable in the eye of law.

*Malik  
Baw*



AP  
XO

(5) Because the petitioner was promoted hardly two months before the notice and that too when the petitioner had crossed his age of 55 years, he now could not be ordered to retire before completion of superannuation age of 58 years.

(6) Because no Screening Committee has taken place and on whose recommendations the opposite party no.2 had issued the impugned orders of premature retirement of the petitioner.

#### P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased-

(a) to issue a writ, order or direction in the nature of CERTIORARI quashing the impugned orders as contained in Annexure no.2 dated 27.9.83;

(b) to issue a writ, order or direction in the nature of MANDAMUS commanding the opposite parties to allow the petitioner to continue into their services till he completes the age of 58 years;

(c) Any other writ, order or direction may be issued to which the petitioner is found entitled.

(d) AND cost of the writ petition be awarded.

Malwani

(G. Kalwani)  
Advocate

Lucknow, dated  
24.12.1983.

Counsel for the Petitioner.

A10  
1/2

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

Writ Petition No.

of 1983

1983  
AFFIDAVIT  
49/1052  
HIGH COURT  
ALLAHABAD



Ram Krishna Sharma

... Petitioner

Vs.

Union of India & others

... Opp. Parties.

AFFIDAVIT

I, Ram Krishna Sharma, aged about 55 years, son of late Ram Swaroop Sharma, resident of 127 Chikoowala Dehradun, the deponent, do hereby solemnly affirm and state as under:

1. That the deponent is sole petitioner in the abovenoted writ petition and as such he is fully conversant with the facts and circumstances deposed to in the accompanying writ petition.

2. That the contents of paragraphs 1 to 16 of the accompanying writ petition are true to my own knowledge.

3. That Annexure no.1 is true copy which the deponent had compared from its originals.

Lucknow, dated  
24th December, 1983

*Ram Krishna Sharma*  
Deponent

Verification:- I, the abovenamed deponent, do

hereby verify that the contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, so help me God.

Lucknow, dated  
24.12.1983

*Ram Krishna Sharma*  
Deponent

I identify the deponent who has signed before me.

*G. Kalwani*  
Advocate.

Solemnly affirmed before me on 24.12.83  
at 9.30 AM/PM by Sri Ram Krishna Sharma,  
the deponent who is identified by  
Sri G. Kalwani, Advocate, High Court,  
Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been explained and read out by me.

*M. C. SAXENA*  
M. C. SAXENA  
OATH COMMISSIONER  
High Court, Allahabad  
Lucknow Bench,  
No. 419/1052  
Date 24.12.83

A/6  
A

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

Writ Petition No. of 1983

Ram Krishna Sharma ... Petitioner

Vs.

Union of India & others ... Opp. Parties.

ANNEXURE NO.1

INDIAN POSTS & TELEGRAPHS DEPARTMENT

Karyalaya Mukhya Adhikshak  
Kendriya Targhar, Agra

No. E-43/X Dated Agra the 23rd July, 1983.

In pursuance of the orders contained in  
the G.M.T. UP Circle, Lucknow Memo of No. Staff/  
M-79-2/3/Ch.II dated 16.7.83 Shri R.K. Sharma  
Section Supervisor CTO Agra is hereby transferred  
and posted as Senior Section Supervisor in  
Saharanpur Telegraph Traffic Division, vice  
Shri Mohd. Tahir Hussain retired. The above  
arrangement is purely temporary and adhoc and  
can be terminated at any time without assigning  
any reasons what so ever.

Accordingly Shri R.K. Sharma Section Supervisor  
is struck off the strength of this office with  
effect from afternoon 24.7.83 and directed to  
report himself for further duty as Senior Section



*Ram Krishna Sharma*

Ann. 1 (contd)

2

Supervisor to the Supdt I/C CTO Dehradun.

He may apply for advance as admissible if required.

Sd. x x

Mukhya Adhikshak  
Kendriya Targhar, Agra

23.7.83

Copy to:

1. Shri R.K. Sharma Section Supervisor CTO Agra for compliance.
2. G.M.T. (Staff Sec) UP Circle, Lucknow, for information.
3. x x x x x

True copy

Ram Krishna Sharma



INDIAN POSTS AND TELEGRAPHS DEPARTMENT  
OFFICE OF THE GENERAL MANAGER TELECOM, U.P. CIRCLE, LUCKNOW.

MEMO. NO. STAFF/AGM(S)/Con./Review/82 dated at Lucknow the 27-9-83.

ORDER

Whereas the Deputy General Manager Telecommunication (Admn); U.P. Circle Lucknow is of the opinion that it is in the public interest to do so.,

Now therefore, in exercise of the powers conferred by clause 1 (b) of rule-48 of the Central Civil Services (Pension) Rule, 1972 the Deputy General Manager Telecom. (Admn); U.P. Circle Lucknow hereby gives notice to Shri ~~Lehradun~~ <sup>Lehradun</sup> Ram Krishna Sharma, L.S.G. Clerk, C.T.O., ~~Agra~~ that he having already completed thirty years of service qualifying for pension on the 4th of July 1976 shall retire from service on the forenoon of the day following the date of expiry ~~of~~ <sup>17/12/83</sup> three months computed from the date following the date of service of this notice on him.

*Lehradun*

(K.H.KHAN)  
Dy. General Manager Telecom (Admn)  
U.P. Circle, Lucknow

Shri Ram Kishore Sharma,  
L.S.G., Clerk, C.T.O.,  
~~Agra~~ Lehradun.

M  
18

In the Hon'ble High Court of Judicature at Allahabad,  
Lucknow Bench, Lucknow.

Writ PetitionNo. of 1983

Ram Krishna Sharma ... Petitioner  
Vs.  
Union of India & ors ... Opp. Parties.

ANNEXURE NO.2



*28/11/83*

ब अदालत श्रीमान High Court of Judicature at Allahabad महोदय  
Deccan Bench, Lucknow.

वादी अपीलान्ट  
प्रतिवादी रेस्पान्डेन्ट



## वकालतनामा

Ram Krishna Sharma.

(वादी मुद्र्द्दि)

बनाम

Union of India &c. v. 1983.

W.P. No.  
नं० मुकद्दमा

सन् १९

पेशी की ता०

प्रतिवाद मुद्राबलेह  
१९८०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री G. Kalwani,

एडवोकेट

Advocate High Court Lucknow, L.I.O.

महोदय

वकील

अदालत  
नाम  
नं० मुकद्दमा  
नाम फर्म

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त [हस्तखत] रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी। मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदालत पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे।

Ram Krishna Sharma  
हस्ताक्षर

साक्षी [गवाह] ..... साक्षी [गवाह] .....

दिनांक ..... २४ ..... महीना ..... १२ ..... सन् १९८३

आरो आरो मिश्रा

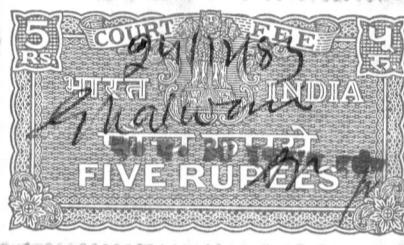
ल. दार : कलेक्ट्री लखनऊ।

Adm.  
G. Kalwani  
24.12.83

Accepted.

X/20 AB  
3

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow  
Civ. Misc. An. No. 14622 (W) of 1983  
In re:  
Writ Petition No. 6933 of 1983



Ram Krishna Sharma, aged about 55 years, son  
of late Ram Saroop Sharma, resident of 127,  
Chikowala, Dehradun.

... Petitioner

Vs.

1. Union of India, through Director General  
Dak Tar Bhawan, New Delhi.
2. Deputy General Manager, Telecom (Admn)  
U.P. Circle, Lucknow.
3. Superintendent Incharge, Central Telegraph  
Office, Dehradun.

... Opp. Parties.

#### STAY APPLICATION

For the facts and circumstances stated in  
the accompanying writ petition duly supported by  
an affidavit, it will be expedient in the interest  
of justice to stay the operation of the impugned  
orders of premature retirement as contained in  
Annexure no. 2 to the writ petition dated 27.9.1983,  
during the pendency of the writ petition.

An ad interim orders to this effect may also  
be passed meanwhile.

Kalwani

(G. Kalwani)

Advocate

Lucknow, dated  
24.12.1983.

Counsel for the Petitioner.

of 424  
21/3/84

21/3

21

## APPLICATION FOR INSPECTION



To,  
The Deputy Registrar,  
High Court judicature at Allahabad,  
(Lucknow Bench) Lucknow.

Please allow inspection of the papers passed below. The application is urgent/ordinary. The applicant is not a party to the case.

Full description of case	Whether case pending or decided	Full particulars of papers of which inspection is required	Name of person who will inspect record	If applicant is not a party reason for inspection	Office report and order
W.V. No. 69331813 Ram Krishna Sharma Union of India & others	Pending	Full File High Court	Sri U.K. Dhar Adv.	Opp. Party Counsel	Please Verify Office report Order for Inspection Re Deputy Registrar 21/3/84 Date

Date 2/3/84

11-11 A.M.

Signature of applicant or his advocate

Inspection concluded at

on

198

Inspection concluded at

Re.

Inspection fee paid by the applicant

Power is not on the Record  
Name turned up for inspection  
Lesser fee can be made

Additional fee if any

AS  
4

In the Hon'ble High Court of Judicature at Allahabad  
(Lucknow Bench) Lucknow.

Writ Petition No. 6933 of 1983

Ram Krishna Sharma

Petitioner

Versus

Union of India vs.

Respondents.

REGISTRAR,

I am appearing as the Central Government  
Standing Counsel, on behalf of Petitioner/Respondent/  
Opposite Parties.

Dhaon

U.K. DHAON  
Advocate  
Additional Standing Counsel  
Central Government  
Allahabad High Court  
(Lucknow Bench)  
Lucknow.

Dated : 13.3.84

Re.

Before

The Joint Registrar,  
High Court of Judicature  
Lucknow Bench, Lucknow.

APPLICATION FOR LISTING OF WRIT PETITION  
NO.6933 OF 1983: R.K.SHARMA VS.UNION OF INDIA

Sir,

The abovenoted writ petition was filed and came up before the Bench on 3.1.1984 as unlisted case. The Hon'ble Bench has ordered that the case be listed in cause list during next week.

Again the writ petition was listed on 17.1.84 but it was not taken up. Again on 24.1.84 and on 31.1.1984 the case could not reach on the number and consequently it was adjourned.

On 10.2.1984 the case was not taken up due to pressure of work and consequently the Hon'ble Bench ordered that the case will be taken on 13.2.84 as unlisted matter but on the same day too, the case was not taken up due to the fact that fresh petitions were so much that the unlisted matters could not be touched.

Since then the case has not been listed. The matter involves the challenge of pre-mature retirement of the petitioner and the petitioner had moved stay application. But to the misfortune of the petitioner the case has not been listed for admission.

Under the aforesaid circumstances, I request you to kindly direct the office to list the above noted writ petition No.6933 of 1983 R.K.Sharma Vs. Union of India & others for admission before Bench at an early date.

Lucknow, dated  
4.4.1984.

Counsel for the Petitioner

(G. Kalwani)  
Advocate

AR  
The British note is  
to receive: It approved,  
the date in the next week  
may be fixed W/ 4/14/53  
11/3